

No. 15(31)2020/FoSCoS/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 28th May, 2020

ORDER

Subject: Modification of License by Existing FSSAI Licensed Manufacturers upon launch of FoSCoS- reg.

The Food Authority in its meeting held on 6th November 2019 had approved the proposal regarding mapping of Standardized Food Products with Food Category System for the purpose of licensing and registration of manufacturers. Consultation paper on the proposal was prepared, circulated and uploaded on FSSAI website on 17.12.2019 for comments and suggestions. The comments received have been thoroughly examined and wherever needed, Standards Division, FSSAI has been consulted to finalize the mapping of Standardized Food Products with Food Category System. The documents on finalized mapping and the methodology for clubbing of various products under one group are available on www.foscoss.fssai.gov.in.

2. The key features of the selection based approach for Standardised Products while applying for FSSAI License (only for Manufacturers/Processors) are as below:

- a) At present, while applying for license in FSSAI's online system i.e. Food Licensing and Registration System (FLRS – <https://foodlicensing.fssai.gov.in>), the manufacturer applicant types the name of food product he intends to manufacture in the text box provided. It replaces the text box approach with selection options for standardised food products, with the launch of Food Safety Compliance System (FoSCoS – <https://foscoss.fssai.gov.in>).
- b) The change is only for manufacturer (including re-packer, re-labeller) of food products. Manufacturer will have to select a standardized product only out of list provided on the licensing platform. The standardised product shall have its classification as per food category system indicated for convenience. In case, not falling under standardized product, FBO will have to apply under Proprietary Food, Non specified Food or Supplements/Nutraceuticals as the case may be. In these cases, text box approach will continue. Licensing for all KoBs other than manufacturer, such as catering (food services), transporter, wholesaler, storage, e-Commerce etc will continue to be on the basis of broad food product categories.
- c) Category 99 is a residual category for licensing purpose for products such as additives/processing aids/enzymes etc. It is proposed to continue the text box approach for category 99 as while some Food Additives & other substances have standards, there are many for which standards are under development. At an appropriate time in future, this category may also be considered to be moved to Standardised list approach.

- d) A new Category 100 is being created only for the purpose of licensing, wherein standardised products do not have Food Category System mapped, will be listed.
- e) Under the Food category *15.0 - Ready to eat Savouries* and *16.0 - Prepared Food*, there are no standardized food products; hence a manufacturer (say of ready to eat packets) needs to take central licence under Proprietary Food Category.
- f) Many manufacturers who have licences in wrong food category or have license for non-standardized products as standardized food products in previous system, will be required to get their license modified.
- g) In case of existing FBOs holding valid licenses for manufacturing of food products, they shall be required to modify their existing license upon migrating to new system i.e. FoSCoS (<https://foscos.fssai.gov.in>) by selecting the products from available list of standardised products. A window for modification of license, without any modification fee has been provided to such licensed manufacturers for period upto 31st December 2020). Further, before such product migration to standardised products list, if their renewals of licenses get due, then renewal window for only one year will be provided once instead of 1-5 years as specified in FSS (Licensing and Registration of Food Businesses) Regulations, 2011.
3. This issues with the approval of Competent Authority in exercise of the powers vested under sections 18(2)(d) and 16(5) of Food Safety and Standards Act, 2006.

Encl: As stated



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To

1. All Food Business Operators involved in Manufacturing/Processing of Food Products
2. Commissioner of Food Safety of all States/UTs and all Central Licensing Authorities
3. CITO, FSSAI: For uploading on FSSAI website.

Copy for information to -

1. Head (RCD)
2. PPS to Chairperson, FSSAI
3. PS to CEO, FSSAI